

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
IB-413/ND/2023

**IN THE MATTER OF:**

Chandra Nirman Pvt. Ltd.

**Vs.**

WAPCOS Limited

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 08.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Sanyam jain

For the Respondent :

**ORDER**

Ld. Counsel for the Operational Creditor is present and submitted that they have filed their rejoinder. However, the same is not reflected on the e-portal. Ld. Counsel for the Operational Creditor is directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. None appears on behalf of the Corporate Debtor at the time of hearing. List this matter on **18.03.2024**.

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**